

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:496  
ANSWERED ON:26.11.2012  
FUNDS FOR TERRORIST ORGANISATION  
Jakhar Shri Badri Ram

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Government is aware of the report of the Defence Headquarters which reported that several terrorist organisations are being run from across the border and are sending money to Rajasthan and Gujarat through hawala;
- (b) if so, the details thereof; and
- (c) the measures being taken by the Government against this problem?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): As per available information militants / terrorists active in India are also funded by their outfits based abroad, particularly in Pakistan, often routed through third countries. For the past several years Fake Indian Currency Notes (FICN) has been a well known source for terror financing in India.

(c) The Government has taken various measures to check terrorist activities in the country such as augmenting the strength of Central Armed Police Forces, establishment of National Security Guards hubs, strengthening of Multi Agency Centre to function on 24x7 basis for real-time collation and sharing of intelligence with other intelligence and security agencies and effective border management. The Unlawful Activities (Prevention) Act, 1967 has been amended to strengthen the punitive measures to combat terrorism. The National Investigation Agency (NIA) has been constituted to investigate and prosecute offences under the NIA Act, 2008. The Prevention of Money Laundering Act has been amended to inter-alia include certain offences under the Unlawful Activities (Prevention) Act.

The Government continues to raise the issues of cross border terrorism including its financing at various multi-level and bilateral fora and also at multi-level and bilateral interactions.